



R.P.A.D

DATE: 02.06.2021

**R.O.C.No.31633/2021/RTI**

From

V. Devanathan, B.A., M.L.,  
Registrar (Administration)/PIO,  
High Court, Madras.

To

SII,

Sub: Application under the Right to Information Act, 2005 –  
Reply – Reg.

Ref: Your RTI Application dated 22.03.2021, received by  
the Registry on 23.03.2021.

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With reference to the RTI Application cited, it is informed as follows:-

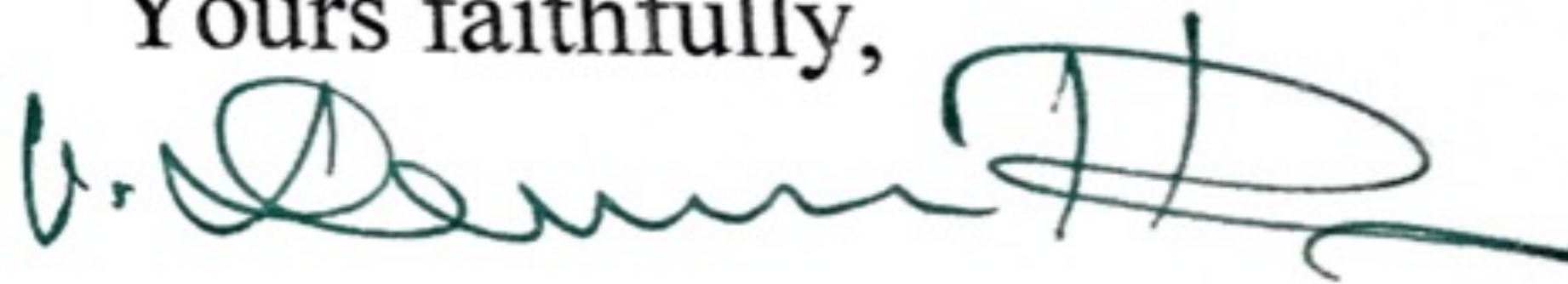
**Query Nos.1,2,4 to 12**

- As of now, the High Court of Madras has not initiated any proposal on implementation of the Judgement of the Hon'ble Supreme Court of India with regard to live streaming of Court Proceedings.
- Under Rule 9(1) of the Madras High Court Video Conferencing in Courts Rules, 2020, it is stated that except Proceedings, Ordered for reasons recorded in writing to be conducted in-camera, the Court shall endeavour to provide public viewing subject to availability of bandwidth.

- Policy Decision has not yet been taken by the High Court of Madras to provide public viewing of all Court Proceedings.

**Query No.3** - All Court Proceedings are being conducted through Video Conferencing , wherein, 100 Microsoft Teams License has been procured for the use of Hon'ble Judges, Registrars and for the Registry and 1068 Microsoft license has been procured for the use of Judicial Officers for conducting Video Conferencing. However, Policy decision has not yet been taken by the High Court of Madras regarding live streaming the Court Proceedings.

*The First Appellate Authority is the Registrar General, High Court, Madras.*

Yours faithfully,  
  
Registrar (Administration)/PIO